



2026:ABC:9114

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19719 of 2025

Maya Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Bhatt
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arun Kumar Bhatt, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. The writ petitioner claims to have been appointed on the Multipurpose Health Worker Woman on 15.03.2000 and she was superannuated on 31.12.2025. She has been given her service record.
3. Learned Standing Counsel while inviting attention of the Court towards page-33 submits that the service records have already been prepared and it has been handed over to the writ petitioner.
4. Be that as it may be, in case, the writ petitioner has any grievance, the writ petitioner shall appear before the Chief Medical Officer, Mainpuri, who shall do the needful, within a period of two months from the date of production of certified copy of the order.
5. With the aforesaid observation, the writ petitioner is **disposed of**.

January 14, 2026

N.S.Rathour

(Vikas Budhwar,J.)